



2026:AHC-LKO:22568

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 528 BNSS No. - 1243 of 2026

Praveen Kumar

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anurag Singh
Counsel for Opposite Party(s)	:	G.A., Sourabh Singh

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Vakalatnama filed by Shri Sourabh Singh, Advocate on behalf of opposite party no.2 is taken on record.
2. Heard learned counsel for the applicant, learned A.G.A. for the State, Sri Sourabh Singh, learned counsel for the opposite party no.2 and perused the record.
3. By means of the instant application, the applicant has prayed to quash the impugned charge sheet No. 163 of 2025 filed in case crime No.177 of 2025 under Sections 69,115(2).352,351(3) BNS, P.S.- Satrikh, District Barabanki and the cognizance order dated 16.05.2025, (State Vs Praveen Kumar), pending before court of Additional Chief Judicial Magistrate, Barabanki, in the light of compromise dated 20.01.2026.
4. The learned counsel for the applicant submits that due to certain misunderstanding, the instant FIR was lodged against the applicant and thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 20.01.2026. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 28.01.2026, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the impugned criminal

proceeding may be quashed.

5. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicant and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 20.01.2026 and said compromise has been verified on 04.02.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case.

8. In view of the above, as the applicant and opposite parties have entered into compromise and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466 ; Vishwas Bhandari v. State of Punjab and another reported in (2021) 2 Supreme Court Cases 605, Criminal Appeal No.105 of 2021, dated 03.02.2021**

9. Accordingly, criminal proceedings with regard to impugned charge sheet No. 163 of 2025 filed in case crime No.177 of 2025 under Sections 69,115(2).352,351(3) BNS, P.S.- Satrikh, District Barabanki and the cognizance order dated 16.05.2025, (State Vs Praveen Kumar), pending before court of Additional Chief Judicial Magistrate, Barabanki are hereby **quashed**.

10. The compromise shall be part of this order.

- 11. The application is allowed accordingly.
- 12. Consigned to record.

March 31, 2026
V. Sinha

(Shree Prakash Singh,J.)